



2026:AHC:19780

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 292 of 2026

Samsunnisha

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Kumar Chitragupt
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1.Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2.The instant writ petition has been filed inter alia seeking the following relief:-

"(a). Issue a writ order or direction in the nature of mandamus directing the respondent No.2 to decide the Revision No. 307 of 2025 (Ajahar Vs. Samsunnisha and others), u/s 48(1) of the UP CH Act, village karahi, Tappa Karahi, Pargana Rasoolpur, Tehsil Itwa, District Siddharth Nagar within time bound period, which may be fixed by this Court, in accordance with law."

3. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is disposed of.

(Dinesh Pathak,J.)

January 28, 2026
Priyanka